COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 1085 OF 2018 IN</u> DFR NO. 2307 OF 2018 & IA NO. 1681 OF 2018

Dated: 27th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Punjab Energy Development Agency (PEDA) Versus			Appellant(s)
Punjab State Electricity Regulatory Commission & Ors.			Respondent(s)
Counsel for the Appellant(s) :	Mr. Aadil Singh Boparai Mr. Gulabh Singh Mr. Sunil Chaudhary (Rep.)		
Counsel for the Respondent(s) :	Mr. Avinash Menon for R-1		
	Mr. Neeraj Kumar Jain, Sr. A Mr. Aniket Jain for R-2	\dv.	
	Ms. Parichita Chowdhury h/f Mr. Anand K. Ganesan for R		

ORDER <u>IA No. 1681 of 2018</u> (for condonation of delay in filing rejoinder)

The learned counsel, Mr. Aadil Singh Boparai, appearing for Appellant submitted that there is a delay of 14 days in filing the rejoinder which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the rejoinder may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the application explaining the delay in filing the rejoinder, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. The IA is allowed.

IA NO. 1085 OF 2018 (Delay in filing Appeal)

We have heard the learned counsel appearing for the appellant as well as the learned senior counsel appearing the Respondents.

Order is Reserved.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member